

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 324 OF 2016

IN THE MATTER OF:

SHAILESH SINGH

...APPLICANT

VERSUS

STATE OF U.P. AND OTHERS

...RESPONDENTS

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*Vanita Bhargava*

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PLACE: NEW DELHI

DATED: 5 OCTOBER 2020

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
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**VERSUS**

**STATE OF U.P. AND OTHERS**

**...RESPONDENTS**

**ADDITIONAL AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 2**

I, Devendra Singh, son of Shri Mahendra Singh, aged about 59 years, working as Senior Vice President (Process) with Radico Khaitan Ltd. having its registered office at J-1/B-1 Mohan Co-operative Industrial Area Mathura Road, New Delhi 110044, do hereby solemnly state and affirm as under:

1. That the above-mentioned case is pending before this Hon'ble Tribunal and is listed on 24.11.2020.
2. That by way of this additional affidavit Respondent No. 2 is placing on record following relevant documents and factual developments which have taken place after the order dated 15.01.2020 passed by this Hon'ble Tribunal in the present proceedings and are relevant in the context of the subject matter of the present case.



Document Declined

(i) Pursuant to the order dated 15.01.2020 in O.A. 324/2016 passed by this Hon'ble Tribunal, Respondent No.2 submitted a representation letter to the CGWA. Copy of the representation dated 24.01.2020 is annexed hereto and marked as **ANNEXURE-R-2/A**.

(ii) That in response to the above letter dated 24.1.2020 and in view of and pursuant to the order dated 15.1.2020 passed in the present case, CGWA vide its letter dated 11.2.2020 asked Respondent No. 2 to submit a report on Impact of Ground Water Withdrawal and Recharge on Ground Water Regime within 3 months in the prescribed format provided by CGWA along with the above letter. True copy of the above letter dated 11.2.2020 along with the format given by CGWA is annexed hereto and marked as **ANNEXURE R-2/B**.

(iii) In terms of the above requirement of CGWA, Respondent No.2 appointed 'Aqua Salvus, Water Resource Management Consultancy' to conduct study and survey on the subject of the ground water as indicated by CGWA in their letter dated 11.2.2020. Accordingly, the above Consultant after conducting the detailed survey prepared a detailed Report which was submitted to CGWA by Respondent No. 2 vide letter dated 12.5.2020. True copy of the above letter dated 12.5.2020 addressed to CGWA is annexed hereto and marked as **ANNEXURE R-2/C**. On basis of the survey conducted by the above Consultant, it has been observed in the report that

Respondent is undertaking/carrying out recharging to the extent of 215% of the annual required quantity of ground water and in 2020-21, the total effective groundwater recharge in the



11/01/2020

area around the factory of Respondent No. 2 is likely to be more than 300% of the annual withdrawal of groundwater by Respondent No. 2.

(iv) Vide further letter dated 27.07.2020 addressed to the Chairman, Ministry of Jal Shakti, Department of Water Resource River Development and Ganga Rejuvenation, CGWA wherein the Respondent No. 2 reiterated its request for grant of renewal of NOC. True copy of the letter dated 27.07.2020 is annexed hereto and marked as **ANNEXURE R-2/D**.

3. That besides above, Respondent No. 2 is also placing on record the latest Consent Orders issued by UPPCB as per the following details: -

- a. Consent Order dated 2<sup>nd</sup> May 2019 issued under The Air (Prevention and control of Pollution) Act, 1981 for Grain and Malt Spirit Plant valid till 31/12/2023.
- b. Consent Order dated 2<sup>nd</sup> May 2019 issued under The Water (Prevention and control of Pollution) Act, 1974 for Grain and Malt Spirit Plant valid till 31/12/2023.
- c. Consent Order dated 2<sup>nd</sup> May 2019 issued under The Air (Prevention and control of Pollution) Act, 1981 for Bottling Plant valid till 31/12/2023.
- d. Consent Order dated 2<sup>nd</sup> May 2019 issued under The Water (Prevention and control of Pollution) Act, 1974 to Radico Khaitan Limited Bottling Plant valid till 31/12/2023.
- e. Consent Order dated 19<sup>th</sup> July 2019 issued under The Water (Prevention and control of Pollution) Act, 1974 for Molasses Spirit Plant valid till 31/12/2023.



Uttar Pradesh Pollution Control Board

f. Consent Order dated 19<sup>th</sup> July 2019 issued under The Air (Prevention and control of Pollution) Act, 1981 for Molasses Spirit Plant valid till 31/12/2023.

Copies of the aforesaid Consent Orders are annexed hereto and marked as ANNEXURE R-2/E (COLLY).

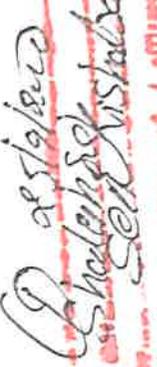
*Deponent/Declarant*  
  
DEPONENT

**VERIFICATION:**

Verified at Delhi on this 25<sup>th</sup> day of September, 2020 that the contents of the above additional affidavit are true and correct to my knowledge based on the records and nothing material has been concealed therefrom.

*Deponent/Declarant*  
  
DEPONENT

  
*Signature*  
NOTARY  
IN CHARGE

*Deponent/Declarant*  
  
DEPONENT

*Identity*



**Radico**

RKL / SrVP(P)/24.01.2020/1477

The Chairman,  
Central Ground Water Authority  
Man Singh Road,  
New Delhi

Sub: Request for considering pending application dated 16<sup>th</sup> September 2018 for issuance of NOC for Ground Water extraction

Dear Sir,

This is to bring to your notice our pending application as referred above for issuance/renewal of No-Objection Certificate ('NOC') from the Central Ground Water Authority ('CGWA') for withdrawal of groundwater even after complying with all the conditions, including implementation of recharge measures, in the NOC already granted.

**With respect to the same, kindly note the following:**

- (a) Radico was established in 1943 and is involved in the production of extra neutral alcohol and rectified spirit using molasses and grains as raw material. It is a 75 year old industry providing employment to approximately 2500 persons directly and about 20,000 persons indirectly. It is one of the large contributors to state revenue.
- (b) That the distillery industry is a water intensive industry. However, by taking innovative steps for reduction of water consumption and by applying a process of recycling and reusing water in its plant, the Company has reduced its total requirement of 6100 m<sup>3</sup>/day to 2500 m<sup>3</sup>/day. The balance 3600 m<sup>3</sup>/day is being recycled. This is a benchmark in the distillery industry.
- (c) CGWA framed Guidelines/ Criteria for evaluation of proposals/requests for ground water abstraction with effect from 16.11.2015 which for the first time required **Radico to obtain NOC** for withdrawal of ground water. CGWA notified the areas into Over-exploited, Critical, Semi Critical (OCS), safe areas and issued necessary water recharge measures ranging from 50% to 200% of water withdrawal.
- (d) As per 2015 guidelines Radico applied for NOC from CGWA pursuant to which Radico was granted NOC on 17<sup>th</sup> October 2016 for a period of two years valid from 3<sup>rd</sup> October 2016 till 2<sup>nd</sup> October 2018.
- (e) Radico vide its letter dated 23 October 2017 submitted its compliance report upto October 2017 with the conditions of the NOC dated 17 October 2016. . Vide letter dated 15 September 2018, the Company submitted another compliance report upto September 2018 showing compliance with the conditions stipulated in the NOC.

**Radico Khaitan Limited**

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e-mail : rampur@radico.co.in

Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,  
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e-mail : info@radico.co.in

website : www.radico khaitan.com  
CIN No. L26941UP19B3FLC027278

ANNEXURE R-2/A

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- (f) The extent of sincere and dedicated steps taken by the company for ground water recharging would be evident from the fact the Company has made 118 Rain Water Harvesting Pits within and outside Distillery Plant Complex having capacity of recharging ground water more than 20 lacs cubic meters water per year. The online water table data available from piezometers indicated a significant improvement of about 60 centimeters water table in respective areas verifying the effectiveness of the recharge system installed by the Company.
- (g) There has been an improvement in the water table of Chamravva block (where the distillery is situated). Not only this, in the last few years the Company has reduced consumption of fresh water from about 6100 cubic meter day water per day to 2500 cubic meter per day. The above figures make it evident that Radico is using recycled waste water for activities like Cooling Towers and Fermentation which eventually has resulted in substantial reduction in consumption of fresh water by us.
- (h) On 16<sup>th</sup> September 2019 much before the expiry of NOC as granted to us, Radico applied for renewal of NOC for a further period. A copy of the said application as submitted online is enclosed herewith as **Annexure-A**.
- (i) On 14.5.2019 CGWB, after considering our application for Renewal of NOC and our compliances with NOC conditions, recommended for the issue of renewal of NOC by writing to the above effect to CGWA, New Delhi. But there has been no progress in the matter, inspite of the above recommendations. Copy of the recommendation letter of CGWB addressed to CGWA is enclosed as **Annexure-B**.
- (j) On 11.6.2019 inspection of the company's Unit was carried out by officials of CGWB for verification of compliance of conditions of NOC prescribed in the NOC letter issued by CGWA in October 2016. During the said inspection, the inspecting team of CGWB was satisfied with the compliance level achieved by the Company including the steps taken by it for recharging of the ground water which are more than what was prescribed by CGWA in its NOC letter dated 17.10.2016. Copy of the Inspection Report certifying our unit as Fully Compliant is enclosed as **Annexure-C**.
- (k) Radico has already sent reminder letters dated 9.7.2019 and 17.7.2019 5.11.2019 to CGWA regarding grant of NOC at the earliest, but till date we have not received any response. Radico believes that there is nothing more to be done by the Company for getting NOC from CGWA.
- (l) Inspections were also done by Supervisory committed dated 14.06.2019 constituted in the O/A no. 361 of 2017 and one by Scientist-D CGWB Lucknow as recent as on 08.11.2019 where the Radico was found complaint to the NOC requirements.
- (m) It is submitted that the Radico has no other source of fresh water supply and therefore to sustain the manufacturing process it requires the NOC from CGWA whereas it continuous to comply with the conditions stipulated in the NOC dated 17 October 2016 as is evident from the Site inspection report dated 11 June 2019, 14<sup>th</sup> June 2019 and 08.11.2019 itself.

- (n) It has come to Radico knowledge from court records that pursuant to the NGT direction, CGWA on 12 December 2018 notified **revised guidelines** for ground water extraction vide notification S.O. No. 6140 (E), which were to be effective from 1<sup>st</sup> June 2019. However, during the proceedings on 03.01.2019 in the matter of OA no. 176 of 2015 NGT advised CGWA to revisit and revise the proposed guidelines of 2018 and the MoEF & CC was directed to constitute an Expert Committee to examine the proposed guidelines.
- (o) Radico has recently come across notice dated 01.03.2019 and 20.06.2019 as available on the website of CGWA where CGWA has mentioned that its putting on hold the issuance of NOC in Over exploited, critical and semi critical areas as per the NGT order dated 03.01.2019
- (p) We would like to bring for your perusal the relevant extract of order dated 03.01.2019 which is reproduced hereunder:
- 27. We are satisfied that the Notification dated 12.12.2018 issued on the Precautionary Principle, Sustainable Development as well as Inter-generational Equity Principles is unsustainable in law and instead of conservation of ground water which is necessary for providing access to drinking water in OCS areas, as well also other needs of environment, including sustenance of rivers and other water bodies, it will result in fast depletion of ground water and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India.*
- 28. Accordingly, the impugned Notification may not be given effect to in view of serious shortcomings as pointed above so that an appropriate mechanism can be introduced consistent with the needs of environment.*
- (q) We have reasons to believe that CGWA has misinterpreted the said order of 03.01.2019 & pursuant to which CGWA has issued notifications that NOC for OCS areas are kept on hold till further order whereas the NGT has only raised concerns about the keeping on hold the notification dated 12.12.2018 but it nowhere stopped the giving of NOC as per the guidelines of 2015.
- (r) MoEF & CC filed the revised guidelines in September 2019 before NGT but still the guidelines were not satisfactory so NGT asked them to further revise it. MoEF & CC is yet to submit the revised guidelines to NGT.
- (s) The ambiguity as created by the order dated 03.01.2019 is resolved by the Hon'ble NGT vide its order dated 15.01.2020 as passed in the OA no. 361/2017 relevant text of which is reproduced hereunder for your reference.
- 5. Let the States of Uttarakhand and Uttar Pradesh take remedial action in respect of individual industries as well as general measures to ensure that there is no extraction of ground water without prior permission of the CGWA.*

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Before any such permission is granted, CGWA may ensure actual compliance of conditions of replenishment of the ground water having regard to the water table in the area so that there is no further deterioration of 'critical', 'semi-critical' and 'over exploited' areas in terms of ground water availability. Any permission should be given based on study of availability of ground water and periodical report that replenishment had resulted in improvement in ground situation.

We wish to submit that we are a compliant industries who has held valid NOC till 2<sup>nd</sup> October 2018 and also applied well within time vide our application dated 5.09.2018 and should not be treated alike with those industries who have never applied for NOC and also have been given time by CGWA till 31.03.2020.

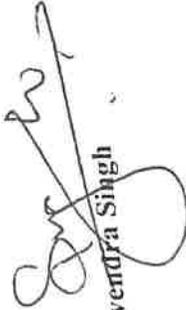
We further submit that we have fully complied with the conditions of NOC till date and will continue to comply with the requirements as formulated in future by CGWA and approved by NGT.

In light of the above submission we hereby request you to kindly consider our pending application on top priority and issue NOC at the earliest. Needless to mention that we will submit water charge as per the policy so framed by you in compliance of the NGT directions.

Please do the needful and oblige.

Thanks and Regards

For Radico Khaitan Limited

  
Devendra Singh



ANNEXURE R-2/B

File no: - 21-4/1054/UP/IND/2016 - 1859  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jammagar House, Mansingh Road  
New Delhi - 110011  
E-mail: cgwa@nic.in  
Date - 11 FEB 2020

To, ✓  
M/s Radico Khaitan Ltd.,  
Bareilly Road, Civil Lines, Rampur,  
Uttar Pradesh- 244901

**Sub- Renewal of NOC for Radico Khaitan Ltd., Bareilly Road, Civil Lines,  
Rampur, Uttar Pradesh- reg**

**Ref: Your letter no. RKL/SrVP(P)/24.01.2020/1477, dated 24.01.2020.**

Sir,

Reference is invited on the above cited letter for your plant, located at Rampur, Uttar Pradesh. In pursuance of NGT order dated 15.01.2020 in the matter OA No. 324/2016 and 361/2017 (Shailesh Singh Vs State of UP & others with Tanzeen Fatima Vs MOEF & CC). It is requested to submit report on impact of ground water withdrawal and recharge on ground water regime within three months as per enclosed format for further necessary action.

Encl: As above

Yours faithfully,

  
11/2/2020

Dr. Uma Kapoor  
(Regional Director)

Copy to

The Regional Director, CGWB, NR, Lucknow, Uttar Pradesh.

✓  
Dr. Uma Kapoor  
(Regional Director)

- Introduction
- Project description
- Background
- Objectives and scope
- Regional setting
  - Location
  - Landuse
  - Climate
  - Topography and drainage
  - Geology –Regional and Local
- General Hydrogeology(aquifer types, aquifer depth, zone tapped etc.)
  - Groundwater condition (In at least 2 Sq. Km. area around the industry)
  - Spatial and temporal variations in water level since grant of NOC
  - Groundwater quality (Shallow and deep)
- Impact of groundwater extraction in local groundwater regime( Incase recharge is done in the premises of industry)
  - Hydrograph of water level/piezometer in monitoring wells
  - Trend analysis of historical water levels (comparison with secondary data of last 5 years)
  - Flow net analysis (groundwater flow direction)
- Impact of groundwater recharge on local groundwater regime ( Incase recharge is not done in the premises of industry)
  - Hydrogeograph of water level/piezometer in monitoring wells
  - Trend analysis of historical water levels (comparison with secondary data of last 5 years)
  - Flow net analysis (groundwater flow direction)
- Conclusions

(F.C.)



RKL / Sr VP(P) / 26  
12.05.2020

To,

Dr Uma Kapoor (Regional Director)  
Ministry of Jal Shakti , Deptt. Of water resource. RD &GR  
Central Ground Water Authority  
18/11, Jamnagar House , Mansingh Road  
New Delhi -11011 , E-mail – cgwa@nic.in

Sub: Renewal of NOC for Radico Khaitan Ltd, Bareilly Road, Civil Lines, Rampur, Uttar Pradesh-reg

- Ref: (i) Your letter no. 21-4/1054/UP/IND/2016-125, dated 11<sup>th</sup> Feb, 2020  
(ii) NOC no. CGWA/NOC/IND/ORIG/2016/2308 dated 17.10.2016  
(iii) Online application no. 21-4/1054/REN/UP/IND/2016 dated 15.09.2018 for renewal of

NOC.

Dear Sir/ Madam,

Kindly refer your letter no. 21-4/1054/UP/IND/2016-125, dated 11<sup>th</sup> Feb, 2020 wherein CGWA has directed the industry to submit a report on impact of ground water withdrawal and recharge on ground water regime as per the given format.

In pursuance of these directives Radico Khaitan Limited, Rampur , Uttar Pradesh has conducted a detailed survey of hydrogeological conditions in the area around the Distillery to assess the impacts of ground water withdrawal and ground water conservation and recharge measures adopted by Industry within the Chamraua block.

The study of ground water conditions has been assessed for period prior to 2016 i.e. year of issuance of NOC to the Industry and comparison of this scenario has been done with the ground water scenario for the period after 2016 i.e. after issuance of NOC and adoption of ground water recharge measures by industry.

**Radico Khaitan Limited**  
**ISO 9001 : 2015 & 22000 : 2005 Certified Company**

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CIN No. L26941UP1983FLC027278

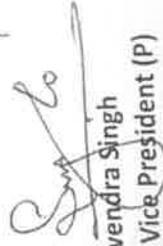
Following major observations have been made:

- Detailed analysis of available and generated data has indicated a positive impact on ground water regime since the recharge measures have been adopted by the industry.
- Historical ground water level (since 2008), collected from piezometers constructed within Chamraua block of Rampur district, by Radico Khaitan Ltd. and also by State Ground Water Department, Govt. of Uttar Pradesh, has been utilized to build up and analyze the ground water conditions prior to and after the year 2016.
- Most of the piezometers showing falling trends in pre-monsoon and post monsoon period from 2008 to 2016, show a recovery phase after 2016 and water level trends show rising trends at almost all the stations.
- Depth to water level map prepared for post monsoon period of 2016 and 2019 also indicates area under shallow water level of 4.5 to 5.5 MBGL increase during 2019.
- Flow net analysis also reveals a crest around the Radico Khaitan Ltd plant, which has been developed due to recharge measures within the premises of the plant.

**The detailed Impact assessment report is being attached herewith for your kind perusal.**

In view of the dedicated and sincere efforts made continuously by the industry to conserve/ save water through state of art techniques available and also for improving the ground water regime within and around industry through adoption of feasible ground water recharging measures, it is again requested to process our application for renewal of NOC at the earliest. We shall be highly obliged for the same.

Thanking You,  
Yours  
For Radico Khaitan Ltd., Rampur

  
Devendra Singh  
Sr. Vice President (P)

Ends: As Above

(T.C.)



*Radico*

The Chairman  
Ministry of Jal Shakti, Deptt. Of Water Resource RD& GR  
Central Ground Water Authority,  
18/11, Jamnagar House, Man Singh Road,  
New Delhi – 110 001.

27<sup>th</sup> July, 2020

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**SUB: NOC by CGWA to withdraw groundwater, which is pending since 15.09.2018**

Dear Sir,

We would like to state the following:

- A) Factors relating to non-issue of NOC to withdraw groundwater application for which is pending since 15.09.2018 despite the compliance.
- B) Prayer to CGWA and Minister of Jalshakti to grant NOC without any further delay

**FACTS:**

1. Various industries use the ground water for its production and extract ground water to fulfil its freshwater requirement.
2. For this purpose, the industries are required to obtain NOC for ground water withdrawal from Central Ground Water Authority CGWA.
3. CGWA issues NOC on the recommendations of the Central Ground Water Board ('CGWB'), the regional authority in state.
4. CGWA framed Guidelines/ Criteria for evaluation of proposals/requests for ground water abstraction with effect from 16.11.2015 which for the first time required **existing industries to obtain NOC** for withdrawal of ground water.
5. **Radico** immediately applied for issuance of NOC and the same was granted to it on 17.10.2016 valid for 2 years.
6. CGWA notified the areas into Overexploited, Critical, Semi Critical (OCS), safe areas and issued necessary water recharge measures ranging from 50% to 200% of water withdrawal.
7. **Radico** fully complied with the conditions of NOC including double recharge and after completion of 2 years applied for renewal of NOC which was applied on 15.09.2018 much before the expiring of NOC.

**Radico Khaitan Limited**

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CIN No. L26941UP1983PLC027278



## Radico

8. Pursuant to the NGT direction, CGWA on 12 December 2018 notified revised guidelines for ground water extraction vide notification S.O. No. 6140 (E), which were to be effective from 1<sup>st</sup> June 2019.
9. During the proceedings on 03.01.2019 in the matter of OA no. 176 of 2015 NGT advised CGWA to revisit and revise the proposed guidelines of 2018 and the MOEF & CC was directed to constitute an Expert Committee to examine the proposed guidelines.
10. CGWA read the said order of 03.01.2019 differently pursuant to which CGWA issued notifications that NOC for OCS areas are kept on hold till further order.
11. MOEF & CC filed the revised guidelines in September 2019 before NGT but still the guidelines were not satisfactory so NGT asked them to further revise it.
12. However, in few matters before NGT during January 2020 it was observed by NGT that CGWA could issue NOC after doing the assessment of the water situation in the area where industry is operating.
13. Pursuant to the same Radico received letter dated 11.02.2020 from CGWA asking Radico to submit report on impact of ground water withdrawal and recharge on ground water regime within 3 months in a desired format.
14. In the meantime CGWA submitted revised guidelines (third time) before the NGT in First week of March 2020.
15. Radico got the water assessment of the area done from Aqua Salvus Ground water resource management consultant of Lucknow in April 2020.
16. Radico has submitted the said report on 12.05.2020 along with its request to CGWA for issuance of NOC as per request letter dated 17.10.2018.
17. In the hearing held on 13.07.2020 (order dated 20.07.2020) NGT has third time rejected the CGWA guidelines and asked them to revisit the guidelines. However, NGT vide its order has advised CGWA to issue NOC on case to case basis and observed as under-  
Point no. 39 (d) of attached order.

*"There must be no general permission for withdrawal of ground water, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee. Such permission should be as per Water Management Plans to be prepared in terms of this order based on mapping of individual*

### Radico Khaitan Limited

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CIN No. L26941UP1983PLC027278



**Radico**

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*assessment units. Any permission should be for specified times and for specified quantity of water and not in perpetuity, and be necessarily subject to digital flow meters which cannot be accessed by proponents, with mandatory annual calibration by authorized agency at proponents' cost. An annual review by independent and expert evaluation must audit and record ground water levels as well as compliance with the conditions of the permission"*

**PRAYER:**

NGT will be hearing an application on 07.08.2020 filed by one Shailesh Singh where he has alleged that Radico is extracting ground water without NOC while the factual position is that –

- a. Radico has always been compliant of the NOC conditions as granted and applied for renewal of NOC within time.
- b. The application for NOC is pending since 15.09.2018 and should be disposed off expeditiously.
- c. CGWA should issue NOC to Radico as it has completed the requirements pertaining to waster mapping and impact assessment and report is positive.
- d. In the hearing on 13.07.2020 NGT has again asked for water mapping which is already done by Radico. While rest of the guidelines are to be made by CGWA where Radico has no role to play.
- e. In compliance to the above said order, dated 20.07.2020 Radico is willing to comply with any other directions as given by CGWA at its own cost.

Thanking you,

Yours faithfully,

**For Radico Khaitan Ltd.**

**(Amar Sinha)**

**Chief Operating Officer**

**CC: The Regional Director**

Ministry of Jal Shakti, Deptt. Of Water Resource RD& GR  
Central Ground Water Authority,  
18/11, Jamnagar House, Man Singh Road,  
New Delhi – 110 001.

**The Hon'ble Minister**

Ministry of Jal Shakti,  
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(T.C.)



U.P. Pollution Control Board

ANNEXURE: R-2/E (Colly)

CONSENT ORDER

16

Ref No. -  
51922/U PPCB/Moradabad(U PPCBRO)/CTO/air/RAMPUR/2019

Dated : 02/05/2019

To,

Shri KRISHAN PAL SINGH  
M/s RADICO KHAITAN LIMITED BOTTLING PLANT  
PLOT NO A-1, RADICO KHAITAN LIMITED, BERAILEY, RAMPUR, U.P.-  
244901, RAMPUR, 244901  
RAMPUR

**Sub :** Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED BOTTLING PLANT

Reference Application No. 4736097

Dated : 02/05/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED BOTTLING PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2019.05.02  
18:24:16 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**Chief Environment Officer**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2019.05.02  
18:24:36 +05'30'

**Chief Environment Officer**

Dated : 02/05/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Bottling of Alcohol – 2 crore 40 lakh cases per annum..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.
 

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .
 

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

1. This consent is valid for bottling of Alcohol 6133.33 MT/Month.
2. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
3. Unit shall get the power supply from its sister units. There shall be no boiler, DG Sets, other source of Air Pollution in the unit.
4. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
5. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
6. Unit shall submit the ambient air quality report from laboratory authorized from MOEF & CC on quarterly basis.
7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
8. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT

CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2019.05.02  
18:25:02 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



CONSENT ORDER

Ref No. -  
51920/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH  
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT  
PLOT NO A-1, BERAILEY ROAD, RAMPUR, RAMPUR, 244901  
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No. 4735892

Dated : 02/05/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT

Digitally signed by  
AMIT CHANDRA

CHANDRA

Date: 2019.05.02  
18:19:38 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT

Digitally signed by  
AMIT CHANDRA

CHANDRA

Date: 2019.05.02  
18:19:57 +05'30'

Chief Environment Officer

Dated : 02/05/2019

**CONDITIONS OF CONSENT**

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details				
S.No	Air Pollution Source	Type of Fuel	Stack No.	Height
1	boiler 30 TPH	Bio gas- 20000 cubic meter per day and rice husk - 120 TPH	1	Electro static precipitater as APCS and stack height of 45 meter from ground level at the boiler of 120 TPH and Wet scrubber as APCS and stack height of 60 meter from ground level at the boiler of 70TPH.
2	DG set 1250 KVA, 700 KVA and 500 KVA	diesel	2	6 Meter each above the roof of nearset building

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail		
S.No	Stack No	Standard
1	1	150 MG/NM3
2	2	as per standards stipulated in E(P)Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF&CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

**Specific Conditions:**

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month
2. Unit shall maintain and operate Air pollution control system i. e. ESP regularly and ensure that stack emissions are within the prescribed norms.
3. DG sets of 1250 KVA , 700 KVA nad 500 KVA equipped with canopy and stack height as per norms
4. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
5. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
6. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
11. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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AMIT CHANDRA  
Date: 2019.05.02  
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CHANDRA

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**



CONSENT ORDER

Ref No. -  
51907/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 19/07/2019

To,

Shri KRISHAN PAL SINGH  
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT  
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901  
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No. 4734431

Dated : 19/07/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT

Digitally signed by  
AMIT CHANDRA

CHANDRA

Date: 2019.07.19  
13:58:26 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT

CHANDRA

Chief Environment Officer

Digitally signed by  
AMIT CHANDRA  
Date: 2019.07.19  
13:58:44 +05'30'

Dated : 19/07/2019

## CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 26 TPH	Bio-gas - 12000 cubic meter per day	01	Particulate Matter	stack height of 45 meter from ground level
2	boiler 12TPH(stand by)	coal	2	Particulate Matter	Dust collector as APCs and stack height of 30 meter from ground level
3	D.G. Sets 1200 KVA, 1200 KVA	HSD	03	Particulate Matter	7 Meter from nearest roof.
4	DG sets of 1250 KVA, 750 KVA and 380 KVA	HSD	04	Particulate Matter	7.0, 5.5 and 4.0 Meters from nearest roof.

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per rule 59 of E(P)Rules 1986
2	2	Particulate Matter	600 mg/Nm3
3	3	Particulate Matter	As per standards stipulated in E(P)Rules 1986
4	4	Particulate Matter	As per standards stipulated in E(P)Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF&CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.

8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

**Specific Conditions:**

1. Consent to Operate issued by UPPCB vide letter no. 2170/UPPCB/Moradabad(UPPCBRO)/CTO/Air/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Air is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
5. The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit Shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall operate and maintain the operation in such a manner that the Ambient Air Quality of the area is always kept as per the norms prescribed under the provisions of Environment (Protection) Rules, 1986.
8. Boiler stack emissions shall be as per the norms prescribed under E(P) Rules 1986.
9. The D.G. Set shall be operated duly equipped with acoustic enclosure and stack emission along with noise level shall be as per the norms prescribed under E(P) Rules 1986.
10. Only Bio-gas shall be used as fuel in the boiler.
11. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
15. Unit shall submit Ambient Air Quality and Ambient Noise Quality done by MoEF & CC approved laboratory in every 3 months.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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AMIT CHANDRA  
Date: 2019.07.19  
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**AMIT**  
**CHANDRA**

Issued with the permission of competent authority .

25

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



CONSENT ORDER

Ref No. -  
51889/UPPCB/Moradabad(UPPCBRO)/CTO/wat  
er/RAMPUR/2019

Dated : 02/05/2019

To,

Shri KRISHAN PAL SINGH  
M/s RADICO KHAITAN LIMITED BOTTLING PLANT  
PLOT NO A-1, RADICO KHAITAN LIMITED, BERAILEY, RAMPUR, U.P.-  
244901, RAMPUR, 244901  
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED BOTTLING  
PLANT

Reference Application No :4731523

Dated :02/05/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. RADICO KHAITAN LIMITED BOTTLING PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT

Digitally signed by  
AMIT CHANDRA

Date: 2019.05.02  
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CHANDRA

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the  
conditions imposed in the consent order.

AMIT

Digitally signed by  
AMIT CHANDRA

Date: 2019.05.02  
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CHANDRA

Chief Environment Officer

## Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED BOTTLING PLANT vide

Consent Order No. 4731523/ Water

Dated : 02/05/2019

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of For bottling of Alcohol – 2 crore 40 lakh cases per annum .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	40 KLD bottel washing discharge	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		Standard
S.No	Parameter	

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		Standard
S.No	Parameter	
1	Quantity of Discharge	40 KLD (ZLD, treated effluent from ETP shall be reused in bottel washing)

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

1. This consent is valid for bottling of Spirit 6133.33 MT/Month.
2. Effluent generated from bottle washing 40 KLD shall be treated through Dual Media Filter and Activated Carbon Filter and reused in bottle washing. Unit shall strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit must install flow meter and web camera with in 01 month and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
6. Unit shall comply to the conditions imposed in the NOC issued by CGWA for ground water extraction.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
9. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
12. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid

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AMIT CHANDRA  
Date: 2019.05.02  
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CHANDRA

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**



U.P. Pollution Control Board

29

CONSENT ORDER

Ref No. -  
51862/UPPCB/Moradabad(UPPCBRO)/CTO/wat  
er/RAMPUR/2019

Dated : 02/05/2019

To,

Shri KRISHAN PAL SINGH  
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT  
PLOT NO A-1, BERAILEY ROAD, RAMPUR,RAMPUR,244901  
RAMPUR

**Sub :** Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED GRAIN  
AND MALT SPIRIT PLANT

**Reference Application No :4727154**

**Dated :02/05/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2019.05.02  
18:16:39 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**Chief Environment Officer**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the  
conditions imposed in the consent order.

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CHANDRA

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**Chief Environment Officer**

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT vide

Consent Order No. 4727154/ Water

Dated : 02/05/2019

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of production of grain and malt spirit 2497.33 MT per month, and cattle feeder 7500 MT per month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	650 KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.
 

Domestic Effluent		
S.No	Parameter	Standard
5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

**Specific Conditions:**

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month.
2. Industrial Effluent generated 650 KLD shall be concentrated to 75 percent in Multi Effect Evaporator and shall be used as cattle feed. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit must install flow meter and web camera with in 01 month and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
6. Unit shall comply to the conditions imposed in the NOC issued by CGWA for ground water extraction.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
9. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**



CONSENT ORDER

Dated : 19/07/2019

Ref No. -  
51900/UPPCB/Moradabad(UPPCBRO)/CTO/wat  
er/RAMPUR/2019

To ,

Shri KRISHAN PAL SINGH  
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT  
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901  
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED  
MOLASSES SPIRIT PLANT

Reference Application No :4733318

Dated :19/07/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

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Chief Environment Officer

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Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT  
vide

Consent Order No. 4733318/ Water

Dated : 19/07/2019

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 200 KLD of Molasses based Distillery.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	100KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	100 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

**Specific Conditions:**

1. Consent to Operate issued by UPPCB vide letter no. 2313/UPPCB/Moradabad(UPPCBRO)/CTO/Water/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Water is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
5. The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit Shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit shall use concentrated spent wash :press mud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
9. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
10. Unit shall operate and maintain the Sewage Treatment Plant for the treatment of domestic sewage 100 KLD through STP as per norms and treated sewage shall be reused for irrigation to the maximum.
11. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
12. Unit shall comply with the recommendations made in adequacy assessment report prepared by VSI, Pune.
13. Unit shall carry out ground water monitoring of bio-compost yard through laboratory approved by MoEF & CC.
14. Unit shall ensure compliance of NOC by CGWA for ground water conservation.
15. The treated water from condensate polishing unit shall be recycled in the process.
16. No dilution of spentwash at storage lagoon and of sewage at STP is permissible.
17. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

**Issued with the permission of competent authority .**

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**For and on behalf of U.P. Pollution Control Board .**

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(T.C.)

**Court Clerks, Delhi Office**

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**From:** Court Clerks, Delhi Office  
**Sent:** 05 October 2020 16:15  
**To:** 'rashtriyasamasya@gmail.com'; sandeepsinghadv21@gmail.com; 'sharad chauhan'; 'gurnamsingh.cpcb@nic.in'; 'pradeepmisra@yahoo.com'; 'B. V. Niren'; 'Raj Kumar'; judicial-ngt@gov.in  
**Cc:** Shweta Kabra; Sushil Dogra  
**Subject:** OA NO. 324/2016 SHAILESH SINGH VERSUS STATE OF U. P. & ORS.  
**Attachments:** Radico khaitan ltd additional Affidavit.pdf

Dear Sir/Madam

Please find attached the Additional Affidavit filed by the Respondent No.2 in the aforesaid matter for your reference and record.

Regards  
Deepak Singh